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Jharkhand Movement

1023. SHRI ASHWANI KUMAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that All Jhar-khand Students Union has taken a decision to launch the Quit Jharkhand Movement from 1st March 1992; and

(b) if so, what s Government's reaction thereto?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Information has been received that All Jharkhand Students Union has taken a decision for a Jharkhand bandh on 1st March, 1992 and an economic blockade from 2nd to 6th March, 1992.

(b) The Union Home Minister held discussion on Jharkhand issue with the Chief Ministers of Bihar and West Bengal on 18.2.92. The Union Home Secretary hold further discussions with the Chief Secretaries, Governments of West Bengal, Orissa and Madhya Pradesh and the Home Secretary. Government of Bihar on 27.2.92.

Theft of Mob

1033. DR. SANJAYA SINH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the number of rare and ancient idols which were stolen from different temples hi each State/Union Territory, together with their value in the international market, during the last three years; State/ Union Territory-wise;

(b) the number and value of the idols which were recovered by the police daring the same period, State/Union Territory-wise; and

(c) the steps Government propose to take to prevent thefts of such idols?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AF-FAIRS AND THE MINISTER OF STATE 15 RS—6 IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) and (b) A statement showing available State-wise/ Union Territory-wise figures of number of idols stolen and recovered during the years 1989, 1990 and 1991 is enclosed. (See Appendix CLXU, Annexure No. 30)

As there are no standard norms for valuation of idoltlantiques, it is not feasible to fix the value of each and every idols/ antique stolen and recovered, unless such idol/antique is physically examined for the specific purpose of valuation by experts in the field.

(c) The registration, investigation, detection and prevention of crimes, including crimes referred to in the Question is the responsibility of the State Govrnments/ Union Territory Administrations. It is for them to take necessary steps to prevent thefts of such idols.

Naxaities activities in Bastar

1034. SHRI ARANGIL SREEDHARAN: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Naxalite activities have been increased in Bastar and adjoining districts of Madhya Pradesh; and

(b) if so, what steps Government are taking to meet the situation?

THE MINISTER OF STATE JK THE MINISTRY OF PARLAMENTARY AF-FAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) Yes, Sir.

(b) A meeting was taken by the Home Minister on 3rd August 1991 in which the Chief Ministers of Andhra Pradesh, Madhya Pradesh, Maharashtra, Bihar and Orissa took part. In the discussions that followed, it was interalia, agreed that the State Govts, would prepare action plans incorporating maintenance of law and order and also developmental measures which are necessary to tackle this problem. Since the naxalite affected regions of Andhra Pradesh, Maharashtra, Madhya Pradesh and